



**CHRIST**  
(DEEMED TO BE UNIVERSITY)  
BANGALORE - INDIA

School of Law, CHRIST  
presents

12TH  
NATIONAL MOOT COURT  
COMPETITION  
(Virtual)

RULES AND REGULATIONS FOR THE  
COMPETITION

**Date:** 18th to 21st November, 2021

KNOWLEDGE  
PARTNERS

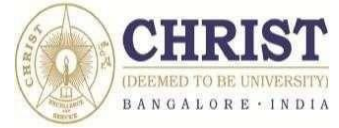
LAW FIRM  
PARTNER

MEDIA  
PARTNER





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CHRIST (DEEMED TO BE UNIVERSITY)  
NATIONAL MOOT COURT COMPETITION

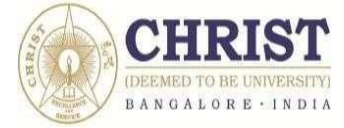


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## RULES & REGULATIONS

### I. INTRODUCTION

The 12<sup>th</sup> School of Law, CHRIST National Moot Court Competition (hereinafter referred to as the “**Competition**”) is the flagship event of School of Law, CHRIST (Deemed to be University) and is scheduled to be held from 18<sup>th</sup> – 21<sup>st</sup> November 2021. The competition will be conducted virtually by the Moot Court Society, School of Law, CHRIST (Deemed to be University).

### II. PARTICIPATION

All law colleges/ institutions/ universities across the country recognized by the Bar Council of India are eligible to take part in the Competition. All participants must be currently pursuing their Bachelor’s degree in Law, i.e., either 3 year or 5 year courses. Only **one team** per college/institution/university shall be allowed to participate.

### III. REGISTRATION

Competition registration shall be based on **first come first serve basis** to **40 participating teams**. Registration shall be successful upon completion of all formalities mentioned in the Rules. Last day for **Online Registration is 17<sup>th</sup> October, 2021 (by 6:00 PM)**. Request for Refund of Registration Fee shall not be entertained.

**Registration Procedure to be completed at:**

<https://forms.gle/BC7ncM6Kv2i7Scah9>

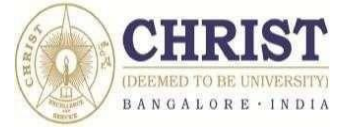
### IV. GENERAL

#### TEAM COMPOSITION:

Each participating team can comprise either two (2) or three (3) members. In case of two (2) members, both the members shall be designated as speakers. In case of three (3) members, two (2) members shall be designated as speakers and one (1) member shall be designated as the researcher. No change in composition of team shall be entertained after the completion of registration.



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**OFFICIAL LANGUAGE:**

The official language of the competition shall be English. All competition rounds, memoranda and compendiums must be in English.

**REGISTRATION FEES:**

The registration fee for the Competition is **INR 1,800/- (Rupees One Thousand Eight Hundred Only)**.

Registration fee is only payable in favor of **Christ University, Bengaluru** via the online portal at <https://southindianbank.in/ChristFee/>, please select the “FEST” option followed by which you may select “**The National Moot Court Competition 2021**” and proceed with the payment, attached in **Annexure – ‘A’** are the relevant screenshots indicating the process.

**DRESS CODE:**

The dress code for all participants throughout the competition shall be:  
Men- white shirt, black blazer, and black trousers, black tie and,  
Women- White shirt/kurta, black blazer, black trousers.

**V. COMPETITION FORMAT**

The 12<sup>th</sup> School of Law, CHRIST, National Moot Court Competition, 2021 shall consist of a **Researcher’s Test** and the following oral rounds, **Preliminary Rounds, Octa-Final Round, Quarter-Final Round, Semi-Final Round and the Final Round**. The Octa-Final, Quarter-Final, Semi-Final and the Final Round shall be knockout rounds where each team will argue only once either for the Petitioner/Applicant or Respondent.

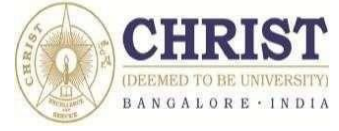
**RESEARCHER’S TEST:**

The Researcher’s Test will be conducted prior to the oral rounds. The test shall be proctored and be conducted on an online platform. The questions for the test shall be objective based on the applicable law, precedents and facts pertaining to the Moot Proposition i.e. MCQ based test.

There shall be a total of 25 Questions for 2 marks each. The test shall be taken by the team’s researcher. In case the team has no designated researcher, one of the speakers shall be required to take the Researcher’s Test. Please note that the marks



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scored in the test shall not contribute to the overall score and is only to determine the winner of the Best Researcher's award. Rules and Regulations with regards to the conduct of Researcher's test shall be sent to the participants in due time.

**PRELIMINARY ROUNDS:**

The preliminary rounds shall be conducted in two stages. Each stage will have one preliminary round where each team will represent either the petitioner/applicant or respondent for that round. Sides will be determined by way of draw of lots. Each team will face a separate team and a separate bench in both the preliminary rounds. The **qualification to Octa-Finals will be determined based on the Round Point System** as explained in **Provision VI**.

**ADDENDUM:**

The teams based on their registration and the team code disclosed therein, shall be allotted either Petitioner/Applicant or Respondent i.e. all teams with an even number code shall be Petitioner/Applicant for the preliminary round and all teams with an odd number code shall be Respondent for the preliminary round. If a team is allotted Petitioner/Applicant for Preliminary Round 1, the same team shall be representing Respondent for Preliminary Round 2. Prior to each round, in furtherance of transparency, the Moot Court Society shall conduct a meeting for draw of lots wherein teams will be paired at random by using particular randomizing software.

**OCTA-FINAL ROUND:**

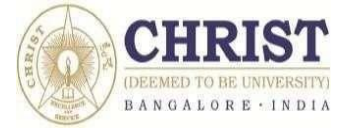
The **top sixteen (16) teams** selected by way of **Provision VI** shall qualify for the octa-final round. A seeding chart shall be prepared with ranks being given to the top 16 teams. To ensure fair play, power match-up shall determine the fixtures which shall be prepared with the top sixteen (16) teams in such a way that Rank one (1) goes against Rank sixteen (16), Rank two (2) goes against Rank fifteen (15) and so on. Only the sides on which the teams shall argue will be determined by way of draw of lots.

**QUARTER-FINAL ROUND:**

The **top eight (8) teams** selected by way of **Provision VI** shall qualify for the quarter-final round. A seeding chart shall be prepared with ranks being given to the top 8 teams. To ensure fair play, power match-up shall determine the fixtures which



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shall be prepared with the top eight (8) teams in such a way that Rank one (1) goes against Rank eight (8), Rank two (2) goes against Rank seven (7) and so on. Only the sides on which the teams shall argue will be determined by way of draw of lots.

**SEMI-FINAL ROUND:**

The **top four (4) teams** selected by way of **Provision VI** shall qualify for the semi-final round. A seeding chart shall be prepared with ranks being given to the top 4 teams. To ensure fair play, power match-up shall determine the fixtures. Rank one (1) will go against Rank four (4) and Rank two (2) against Rank three (3). Only the sides on which the teams shall argue will be determined by way of draw of lots.

**FINAL ROUND:**

The **top two (2) teams** selected by way of **Provision VI** shall qualify for the final round. Sides will be determined by way of draw of lots.

**VI. COMPETITION SCORING**

**PROCEDURE FOR PRELIMINARY ROUNDS:**

Each preliminary round shall be for **60 minutes** in total. **Each team** will be given a total time of **30 minutes** comprising oral pleadings, rebuttal/sur-rebuttal. Time management is at the discretion of the team subject to a **maximum of 17 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of each round. The advancement shall be in accordance to the **Round Point System** as explained below.

**THE ROUND POINT SYSTEM:**

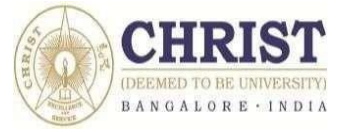
In order to minimize the differences in scoring patterns across Court Halls, the scoring criteria for the preliminary rounds shall be as follows:

- a) Each round shall have the following points:
  - Difference in oral scores: 5 points
  - Points for speaker scores (for each speaker): up to 5 points
  - Difference in memorial scores: 2 points

b) Each round will be judged by a bench comprising of two judges. Each



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judge shall score every speaker on a scale of **0-100**. If the cumulative oral score (speaker 1 score + speaker 2 score) of one team exceeds the cumulative oral score (speaker 1 score + speaker 2 score) of the other team by Ten (**10**) marks (inclusive of difference of 10 marks), the team with the higher cumulative score shall be awarded five (**5**) points and the team with the lower cumulative score shall be awarded zero (**0**) points. If the difference is less than ten (**10**) marks, the team with the higher cumulative score shall be awarded three (**3**) points and the team with the lower cumulative score shall be awarded two (**2**) points. In case of a tie, the Teams shall be awarded two point five (**2.5**) points each. Thereby, each judge shall have **5** points at his discretion to adjudge the cumulative score of each team.

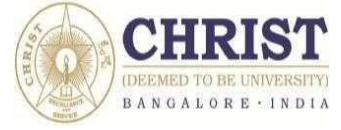
c) Each speaker shall be awarded points based on the following criteria:

SPEAKER SCORE (INCLUSIVE OF BOTH THE UPPER LIMIT AND LOWER LIMIT)	POINTS
90-100	5
80-89	4
70-79	3
60-69	2
50-59	1

d) Additionally, **2** points shall be awarded based on memorial scores. If the difference between the memorial score obtained by the two teams (who go up against each other in the respective round) is greater than five (**5**) marks (inclusive of five (**5**), the Team with the higher score shall be awarded two (**2**) points and the Team with the lower score shall be awarded zero (**0**) points. If the difference between the score obtained by the two teams is lesser than five (**5**) marks, the Team with the higher score shall be awarded one point five (**1.5**) points and the Team with the lower score shall be awarded zero point five (**0.5**) points. If the two Teams are tied in their memorial score, the team with a higher oral score shall be awarded one point five (**1.5**) points and the Team with the lower oral score shall be awarded zero point five (**0.5**) points.



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**EXAMPLE:** Team X argues on behalf of the Petitioner and Team Y argues on behalf of the Respondent in Round 1. Judge 1 awards the following scores to Team X: Speaker 1 = 93 and Speaker 2 = 94. The cumulative oral scores for Team X = 93 + 94 = 187. The Judge awards the following scores to Team Y: Speaker 1 = 55 and Speaker 2 = 70. The cumulative oral score for Team Y = 55 + 70 = 125. Since the difference of cumulative oral score between Team X and Team Y is greater than 10 marks, Team X shall be awarded 5 points whereas Team Y shall be given 0 points. Similarly, the following points shall be given for the respective speaker scores:- Speaker 1 of Team X shall get 5 points and Speaker 2 of Team X shall get 5 points. Similarly, Speaker 1 of Team Y shall get 1 point and Speaker 2 of Team Y shall get 3 points. Similarly, if the memorial of Team X has been graded with 90 marks and the memorial of Team Y has been graded with 75 marks. Since the difference between the memorial scores is greater than 5 marks, Team X shall be given 2 points and Team Y shall get 0 points. The said process shall be repeated for Judge 2 as well.

The total points accumulated by the teams in the above example for Judge 1 is as follows:

**Team X:** 5 points (for the difference in oral scores) + 5 points (based on speaker 1 oral scores) + 5 points (based on speaker 2 oral scores) + 2 points (for the difference in memorial scores) = 17 points

**Team Y:** 0 points + 1 point + 3 points + 0 points = 4 points

e) The final rank list shall be formulated based on the cumulative points obtained in both the rounds. In case of a tie between two or more teams, the cumulative memorial scores (i.e. both petitioner/applicant and respondent/defendant) shall be taken into consideration. In case of a tie in the cumulative round points and memorial scores, the cumulative oral scores obtained shall be taken into consideration as the tie-breaker.

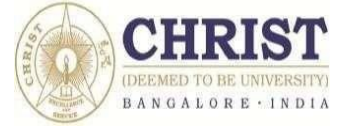
f) At the end of each round, the judges shall share the screen displaying the scoresheet of the particular round disclosing the individual marks of each party to ensure transparency.

**OCTA-FINAL ROUND:**

Each Octa-Final round shall be for **60 minutes** in total. **Each team** will be given a total time of **30 minutes** comprising of oral pleadings, rebuttal/ sur- rebuttal. Time management is at the discretion of the team subject to a **maximum of 17 minutes per speaker**. The same must be communicated to the designated Court Officer of



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the Court Hall prior to the commencement of the round. The Octa-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Quarter-Final Rounds, by virtue of a knockout win.

**QUARTER-FINAL ROUND:**

Each Quarter-Final round shall be for **90 minutes** in total. **Each team** will be given a total time of **45 minutes** comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a **maximum of 25 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Quarter-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Semi-Final Rounds, by virtue of a knockout win.

**SEMI-FINAL ROUND:**

Each Semi-Final round shall be for **90 minutes** in total. **Each team** will be given a total time of **45 minutes** comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a **maximum of 25 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round. The Semi-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Final Round, by virtue of a knockout win.

**FINAL ROUND:**

The Final round shall be for **90 minutes** in total. **Each team** will be given a total time of **45 minutes** comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a **maximum of 25 minutes per speaker**. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Final round shall be judged by a panel of judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks shall be adjudged the Winners of the Competition.



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## VII. MEMORANDA

### FORMAT SPECIFICATIONS:

All memoranda must be typed on A4 sized white paper, except for the cover page, with font size 12, font type Times New Roman, line spacing 1.5 with justified alignment and uploaded on the google form link which shall be shared in due time.

### CONTENTS:

- Cover Page
- Table of Contents
- Table of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Summary of Facts
- Issues Raised
- Summary of Arguments
- Arguments Advanced
- Prayer

### GENERAL INSTRUCTIONS:

Every participating team must prepare a separate memorandum (written submissions) for petitioner/ applicant and respondent complying with all provisions of the Rules.

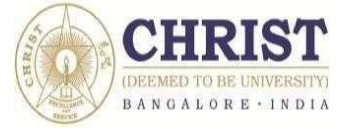
The maximum page limit for the memorandum is **35 Pages**, including the cover page, table of contents, table of abbreviations, index of authorities, etc. Please note that the Summary of Facts shall not exceed more than **1,000 words**. Furthermore, arguments advanced shall not exceed **20 pages**. The memorandum shall strictly be below 20% plagiarism limit, non-adherence to which shall attract penalties in memorial scoring. No end notes are to be included in the Memorandum.

The cover page must **only** include the following in justified alignment except mentioned otherwise, Team Code on the right-hand top corner-

- Name of the forum being approached
- Case type and number



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- Case name
- ‘Memorandum on behalf of petitioner/applicant or respondent’

The color scheme for the cover page of the **Petitioner/Applicant** memorandum must be **Blue** and of the **Respondent** memorandum must be **Red**.

Citations for the memoranda are to be in the form of **footnotes only**, endnotes are not permitted. Footnotes must not contain substantive pleadings and should not be communicative. All footnotes must adhere to the **20<sup>th</sup> Edition of bluebook citation** format. The memoranda must not contain annexure, photographs, sketches, exhibits or affidavits etc., violation of the said provision will attract penalties.

**SUBMISSION GUIDELINES:**

All participating teams **must submit soft copy of the memoranda** (both petitioner/applicant and respondent) either on or before **7<sup>th</sup> November, 2021 at 23:59** hours. The soft copies in both MS Word (.doc or .docx) and PDF (.pdf) format must be uploaded on the **Google form**. The details regarding the Google form will be shared at a later date. Identity of the team or names of the participants or the institution name must not be disclosed.

**VIII. MEMORANDA SCORING**

The Moot Court Society shall constitute a panel of judges with domain expertise, for the evaluation of the memoranda. Both memoranda shall be evaluated separately on a scale of 0-100. The criteria for evaluation are as follows –

SL. No.	MARKING CRITERIA	MARKS ALLOTTED
1	Application and Appreciation of Facts	20
2	Identification of Issues	10
3	Application of Legal Principles, Authorities and Precedents	20
4	Ingenuity and Logical Reasoning	15
5	Lucidity and Writing Skills	15
6	Referencing	10
7	Formatting and Presentation	10
<b>TOTAL</b>		<b>100</b>



## IX. ORAL PLEADINGS

The order of oral pleadings shall be as follows:

- Petitioner/ Applicant Speaker1;
- Petitioner/ Applicant Speaker2;
- Respondent Speaker1;
- Respondent Speaker2;
- Rebuttal by Petitioner/ Applicant; and
- Sur-rebuttal by Respondent.

During the course of the oral pleadings, no speaker shall disclose his/her identity or the identity of his/her institution by any means whatsoever. If in case, the petitioner/applicant do not raise for rebuttal, the sur-rebuttal is deemed to be cancelled.

## X. ORAL PLEADINGS SCORING

The oral pleadings of each speaker shall be evaluated on a scale of 0-100 as follows:

SL. No.	MARKING CRITERIA	MARKS ALLOTTED
1	Knowledge and Marshalling of Facts	20
2	Application of Legal Principles and Usage of Authorities	20
3	Structure, Articulation and Clarity	20
4	Persuasiveness, Ingenuity and Response to Questions	20
5	Court Etiquette, Presentation Style and Time Management	20
<b>TOTAL</b>		<b>100</b>



## XI. PENALTIES

The penalties shall be as follows:

<b>Delay in submission of memorial</b>	5 marks for every 15 minutes of delay
<b>Failure to include all the sections in the memoranda</b>	2 marks for every such section
<b>Failure to use the prescribed citation format</b>	20 marks per memorial i.e. Applicant/Petitioner and Respondent
<b>Excessive length of any section of the Memorials</b>	2 marks for each extra page
<b>Use of incorrect font style, font size or line spacing</b>	1 mark per violation, maximum of 10 marks per side
<b>Plagiarism in Memorials</b>	Disqualification of the team
<b>Disclosure of identity during the Competition</b>	Disqualification of the team

## XII. AWARDS

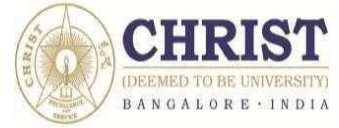
- **Winners/ Best Team** –Cash Prize of Rs.30,000/-, internship Opportunity at Spice Route Legal, a three (3) one-year complimentary (Academic) subscription to SCC Online Web Edition to be distributed to the winning team worth Rs. 24,000/- each having total value of Rs. 72,000/-, a three (3) one-year complimentary subscription to EBC Learning worth Rs. 14,500/- each having total Value of Rs. 43,500.00/- and One- free course of choice from Memo-Pundits.
- **Runner-Up/Second Best Team** –Cash Prize of Rs.18,000/- and a 50% discount coupon on a course of choice from Memo-Pundits.
- **Best Speaker of the Competition**– Cash Prize of Rs. 5,000/- and One- free course of choice from Memo-Pundits.
- **Best Memorial** – Cash Prize of Rs.5,000/.
- **Best Researcher**- Trophy and One- free course of choice from Memo-Pundits.

### Additional Perks:

All participants can avail a 30% discount on moot mentorship by Memo-Pundits, have one month access to the SCC Online Web Edition to all participants valued at Rs. 1,099 each. For the same, E-mail ids of the



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participants shall be provided to SCC Online to activate the subscriptions. Furthermore, all participants shall avail the one-hour Online training session on SCC prior to draw of lots.

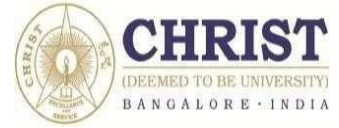
### **XIII. MISCELLANEOUS**

- Copyrights to all Memorials submitted to School of Law, CHRIST (Deemed to be University) in furtherance of this competition shall vest with the Organizers and the Organizers reserve the right to transfer the same to any Knowledge Partner.
- The Moot Court Society reserves the right to take appropriate action for any unethical, unprofessional, immoral conduct and uncalled for behavior of the participants at the competition.
- The Moot Court Society highly recommends that teams make their own arrangements for internet access as the rounds shall be held virtually. Further, the rules and procedure regarding the virtual rounds shall be released at a later stage. The Virtual Rounds shall be held on Cisco WebEx primarily. Google Meet maybe used for the creation of Intermediary lobbies.
- If any situation arises which is not contemplated by the Rules, the decision of the Organizing Committee shall remain final and binding.

**The Moot Court Society reserves the right to vary, alter, modify and/or repeal any provision of the Rules if so required.**



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**THE IMPORTANT DEADLINES FOR THE COMPETITION ARE AS FOLLOWS:**

LAST DATE FOR SEEKING CLARIFICATIONS	15 <sup>TH</sup> OCTOBER, 2021
LAST DATE FOR ONLINE REGISTRATION (INCLUSIVE OF PAYMENT & OTHER PROCEDURES)	17 <sup>TH</sup> OCTOBER, 2021
RELEASE OF CLARIFICATIONS	18 <sup>TH</sup> OCTOBER, 2021
RELEASE OF TEAM CODES	20 <sup>TH</sup> OCTOBER, 2021
LAST DATE FOR SUBMISSION OF MEMORIALS SOFT COPY THROUGH GOOGLE FORM	7 <sup>TH</sup> NOVEMBER, 2021
RESEARCHER'S TEST	17 <sup>TH</sup> NOVEMBER, 2021
INAUGURATION	18 <sup>TH</sup> NOVEMBER, 2021
PRELIMINARY ROUND 1	18 <sup>TH</sup> NOVEMBER, 2021
PRELIMINARY ROUND 2 & OCTA-FINALS	19 <sup>TH</sup> NOVEMBER, 2021
QUARTER & SEMI-FINALS	20 <sup>TH</sup> NOVEMBER, 2021
FINALS & VALEDICTORY	21 <sup>ST</sup> NOVEMBER, 2021

**XIV. CONTACT DETAILS**

**Email:** [moot@law.christuniversity.in](mailto:moot@law.christuniversity.in)

**Faculty Coordinators:** Dr. Chaitra R. Beerannavar (7204895456)  
Mr. Ashwin Kunal Singh. (9845042621)  
Mr. Karan Singh Chouhan. (7987747689)

**Student Convenors:** Harit Narang (9872299255)  
Rachna Dubey (7760550819)



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ANNEXURE – A**



**(PROCEDURE TO PAY THE REGISTRATION FEE ONLINE)**

**THE PAYMENT PORTAL WOULD DISPLAY THE FOLLOWING:-**